

(b) if so, the steps taken for modification of the guidelines to ensure compliance with all the three Acts?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Ministry of Environment & Forests did not receive information that the Ministry's circular dated 3 August, 2009 prescribing guidelines for formulating unconditional proposals under Forest Conservation Act after due compliance of Forest Rights Act is causing problems on the grounds in Gram Sabhas under the Panchayat (Extension to the Scheduled Areas) (PESA) Act.

(b) Does not arise.

Higher MSP for Minor Forest Produce

2179. SHRIMATI SHOBHANA BHARTIA:

SHRI N.K. SINGH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a higher Minimum Support Price (MSP) has been planned for 12 types of Minor Forest Produce (MFP) on which livelihood of over 10 crore people including tribals is dependent;

(b) if so, the details thereof; and

(c) the details of steps taken to ensure that the States do follow the stipulated norms?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry of Panchayati Raj has constituted a Committee under the chairmanship of Dr. T. Haque to look into different aspects of Minor Forest Produce (MFP) management in fifth schedule areas which has recommended for fixation of Minimum Support Price (MSP) for 14 MFPs in its final report. These are Tamarind, Mahuwa flower, Mahuwa seed, Tendu leaf, Bamboo, Sal Seed, Myrobalan, Chironji, Lac, Gum karaya, Honey, Seeds of Karanja, Neem and Puwad. To operationalize the MSP for selected MFPs, the Planning Commission has suggested for Central Price Fixation Commission for MFP as an autonomous body under the Ministry of Tribal Affairs. All primary collectors including tribal and people living in and around the forests involved in the MFP collection will be benefitted.

(c) To protect the resource base of NTFPs in the forests, the Ministry has taken steps for regeneration of MFP and training for sustainable harvesting of MFP to primary collectors with the State Forest Departments.

Compliance of environmental standards by industries

†2180. SHRI BALAVANT ALIAS BALAPTE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has any regular impact assessment policy to ensure compliance of environmental standards particularly in respect of industries;

(b) if so, the details thereof;

(c) the number of companies/industrial units inspected by the Central Pollution Control Board during the last three years and in the current year, year-wise and State-wise;

(d) the number of companies/industrial units found violating the standards for pollution control and the details of their offences, State-wise; and

(e) the action taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry of Environment and Forests has notified and implemented the Environment Impact Assessment Notification, 2006 and the Coastal Regulation Zone Notification, 2011 under the Environment (Protection) Act, 1986 to regulate developmental/industrial projects, covered there under. State Pollution Control Boards and UT Pollution Control Committees as also the Central Pollution Control Board carry out monitoring to ensure compliance of environmental standards by the industrial units.

(c) The year-wise and State-wise number of industrial units monitored under Environment Surveillance Scheme (ESS) by the Central Pollution Control Board is given below:

State	2008-09	2009-10	2010-11	2011-12 (till July 2011)	Total
1	2	3	4	5	6
Andhra Pradesh	11	11	12	8	42
Arunachal Pradesh	-	4	-	-	4